

Santosh

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-43-2020

United Tribals Associations Alliance & Anr. Petitioners

V/s

State of Goa & Ors. Respondents

Mr. Abhijit Gosavi, Advocate for the Petitioners.

Mr. D. J. Pangam, Advocate General with Ms. Ankita Kamat,
Additional Govt. Advocate for Respondents No.1, 2 and 3.

Mr. Pravin Faldessai, Assistant Solicitor General of India for
Respondent No.4.

**Coram : M.S. Sonak,
Smt. M.S. Jawalkar, JJ.**

Date : 12th June, 2020.

P.C. :-

Heard Mr. Gosavi for the Petitioner.

2. Mr. D. Pangam, the learned Advocate General appears for Respondents No.1, 2 and 3, along with Ms. A. Kamat. Mr. Pravin Faldessai, learned Assistant Solicitor General of India appears on behalf of Respondent No.4.

3. The Respondents, if they choose to file their affidavits-in-reply, they may do so within three weeks from today and serve advance copies upon the learned Counsel appearing for the

Petitioners. Rejoinder, if any, to be filed within one week thereafter. After the pleadings are complete, liberty is granted to the Petitioners to apply for disposal of this Petition finally at the stage of admission considering that the issues raised, pertain to admissions to MBBS Course.

Smt. M.S. Jawalkar, J.

M.S. Sonak, J.